

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 219/GT/2013

Subject: Approval of tariff of Koderma Thermal Power Station, Units I & II (2 x 500 MW) for the period from the actual date of commercial operation to 31.3.2014.

Date of Hearing: 29.5.2014

Coram: Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K.Singhal, Member

Petitioner: DVC Ltd.

Respondents: DTL & 4 others

Parties present: Shri M.G. Ramachandran, Advocate, NTPC
Ms. Anushree Bardhan, Advocate, NTPC
Shri D. Aich, DVC
Shri R.B. Sharma, Advocate, BRPL.

RECORD OF PROCEEDINGS

This petition has been filed by the petitioner, DVC for approval of tariff of Koderma Thermal Power Station, Units 1 and 2 (2 x 500 MW) for the period from the respective dates of commercial operation to 31.3.2014, based on provisions of the 2009 Tariff Regulations.

2. During the hearing, the learned counsel for the petitioner submitted that all information sought by the Commission has been filed and copies served on the respondents. He also prayed that time to file rejoinder to the reply filed by the respondent BRPL may be granted. The learned counsel accordingly prayed that tariff of generating station may be determined as claimed in the petition.

3. The learned counsel for the respondent BRPL submitted that BRPL has already surrendered the capacity allocation from this generating station and the power from the generating station does not flow into the BRPL system. He also submitted that the petitioner has agreed in principle for surrender of the capacity and has accordingly prayed that the petitioner may be directed to disclose the reallocation of the power to any other parties and to make such parties as respondents in this petition. The learned counsel submitted that Unit I has been declared under commercial operation and the objection filed by the respondent may be considered.

4. The learned counsel for the petitioner clarified that though the respondent BRPL has surrendered the capacity allocation, the reallocation of power consequent upon such surrender has to be made by the Ministry of Power, Government of India, which is still awaited.

5. The Commission while reserving its orders for the consideration of provisional tariff directed the petitioner to file its reply to the rejoinder of BRPL by 10.6.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

